

NATIONAL COMPANY LAW TRIBUNAL
DIVISION BENCH
CHENNAI

20

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 28/07/2017 AT 10.30 AM

PRESENT: SHRI Ch. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL
SHRI S. VIJAYARAGHAVAN, MEMBER-TECHNICAL

APPLICATION NUMBER :
PETITION NUMBER : CP/471/ (IB)/CB/2017
NAME OF THE PETITIONER(S) : B.H. DINESH KUMAR
NAME OF THE RESPONDENT(S) : APOLLO MED SKILLS LTD
UNDER SECTION : 9 RULE 6 OF INSOLVENCY & BANKRUPTACY CODE 2016

S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
		REPRESENTATION BY WHOM	

Mohamed Ashick H

P. Sornam IRP

R. Inbaraj Counsel for Resp.

[Signature]

[Signature]

[Signature]

[Large diagonal line]

ORDER

A memo came to be filed for clarification and direction by IRP Shri P. Sriram. During the course of hearing, the Counsel for Corporate Debtor and the Counsel for the Operational Creditor appeared in the matter. The Counsel for the Operational Creditor has submitted that the parties have reached to a settlement pursuant to which he is making payments by way of Demand Draft No. 85034 dated 26.7.2017 to the tune of Rs.4.55 Lakhs drawn on Axis Bank and the same is handed over to the Counsel for the Operational Creditor.

8 Counsel for the Operational Creditor submitted that the balance amount is Rs.3.45 Lakhs which the Counsel for the Corporate Debtor undertakes to pay within one week. Based on this, Counsel for the Corporate Debtor prays for time. At request, time is enlarged. However, in the meantime, the Counsel for the Corporate Debtor is directed to file an Affidavit stating that the Corporate Debtor did not ^{commit any} default ⁱⁿ the payment of any debt to any other creditor. Put up on 9.8.2017 at 10.30. A.M.

S. Vijayaraghavan
(S. Vijayaraghavan)
Member (Technical)
PAM

(Ch. Md. Sharief Tariq)
Member (Judicial)